

COURT-I**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA 443 of 2014 in DFR No. 2635 of 2014
&
IA Nos. 470 of 2014 & 361 of 2016

Dated : 8th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr.I.J. Kapoor, Technical Member

In the matter of :

Adani Power Maharashtra Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. AmitKapur
Mr.GauravDudeja
Ms. Poonam Verma

Counsel for the Respondent(s) : Mr.Buddy A. Ranganadhan
Mr.Raghu Vamsy for R-1
Ms.Kiran Gandhi
Ms.RamniTaneja for R-2
Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal
Mr. Shubham Arya for PRAYAS

ORDER

IA No.443 of 2014

(Appl. for condonation of delay)

We have heard learned counsel for the parties.

Order is Reserved.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson